

ITEM NO.3

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10015-10016/2022  
(Arising out of impugned final judgment and order dated 24-11-2020  
in CA No. 1032/2020 24-11-2020 in CA No. 1417/2020 passed by the  
High Court of Judicature at Bombay at Nagpur)

MANISH MADANMOHAN AGRAWAL & ORS.

Petitioner(s)

VERSUS

SATYANARAYAN DULICHANDJI AGRAWAL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. )

Date : 25-07-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Prity Mishra, Adv.  
Mr. Mukesh Mishra, Adv.  
Mr. Aggaso Pul, Adv.  
Mr. Aftab Ali Khan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioner.

We find no grounds to interfere with the impugned judgment and  
order of the High Court in exercise of jurisdiction under Article  
136 of the Constitution of India.

The special leave petitions are, accordingly, dismissed.

Pending applications, if any, stand disposed of accordingly.

(MANISH ISSRANI)  
COURT MASTER (SH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)